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Title: Regarding Social Security of gig and Platform Workers

SHRI LAVU SRIKRISHNA DEVARAYALU (NARSARAOPET): I want to draw the attention of the Government towards the security of gig and platform workers in India. Recently, some leaked documents titled 'Uber Files' were accessed by a national news daily. The documents revealed shocking facts about how the platform industries like Uber get around labour laws.

The Social Security Code, 2020 is missing with vital definitions such as 'establishments' and 'contractors'. Uber changed its employer status to 'rent-a-cab' operator. Since the definition of employer is not clearly specified, it is not clear whether Uber and car owners can be deemed as contractors. This lets them get around labour laws. Additionally, the Code itself does not provide any permanent social security. It also does not address any 'minimum mandatory entitlement' to be uniform across state borders.

I request the Hon'ble Minister of Labour and Employment to look into the matter on an urgent basis to provide greater security to gig and platform workers.